GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:91 ANSWERED ON:22.02.2011 ENEMY PROPERTIES Ganeshamurthi Shri A.;Tagore Shri Manicka

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of enemy properties in the country, State-wise;
- (b) whether it has been reported that some enemy properties are being sold for a very meagre amount with the connivance of the Municipal Corporation of Delhi officials in the National Capital Territory of Delhi;
- (c) if so, the details thereof and the total number of such cases reported alongwith the action taken against the accused during each of the last three years and the current year; and
- (d) the steps taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI GURUDAS KAMAT)

- (a): Total = 3329 Andhra Pradesh(25), Assam(17), Andaman(01), Bihar(41), Chhattisgarh(01), Delhi(67), Diu(01), Goa(122), Gujarat(53), Haryana(02), Jharkhand(03), Karnataka(15), Kerala(26), Madhya Pradesh(28), Maharashtra(25), Meghalaya(17), Rajasthan(14), Tamilnadu(07), Tripura(01), Uttar Pradesh(2462), Uttaranchal(15), West Bengal(386).
- (b) & (c): It was reported that 7 enemy properties bearing nos.177 and 183-188 on Church Mission Road, Fatehpuri, Delhi have been fraudulently sold at cost of Rs.5,00,000/- with the connivance of officers of State Government of NCT of Delhi. The Custodian of Enemy Property office has asked for enquiry report from ADM (Central) /Dy. Custodian of Enemy Properties at Delhi.

In this matter a case was filed vide suit No.29/1980 (Ex. No.116/2006) Zia-u-ddin V/s Peer Abdul Majid & others in the court of Civil Judge, Delhi which decided against the Custodian of Enemy Property for India holding that the said properties are not enemy properties. The Custodian has filed appeal against the said judgement vide Appeal No.70/2010 in the Court of Addl. District Judge Delhi

- (d): The Custodian of Enemy Property for India vide letter dated 12.12.2009 requested the Govt. of NCT of Delhi to take following action:
- (i) There should not be any registry/ mutation of any transfer or General Power of Attorney etc. in respect of the said properties.
- (ii) The name of the "Custodian of Enemy Property for India" should be entered in all revenue records/property records/municipal records etc.
- (iii) Any other appropriate action in the interest of the Union of India as deemed fit.

The Govt. of NCT of Delhi passed order dated 14.01.2010 for taking following actions:

- (i) There shall not be any registry/ mutation in respect of the properties declared as Enemy Property.
- (ii) No instrument of conveyance and/or transfer of title or creating any interest or change in respect of the Enemy Properties shall be registered.
- (iii) The name of "Custodian of Enemy Property for India" shall be entered in all the revenue/property records in respect of Enemy Properties.
- (iv) Non-compliance of these instructions shall be viewed seriously.

The Central Govt. on 24.02.2010 has also written to Chief Secretaries of all States/UTs regarding preservation/ management of enemy properties in India.